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EXTRAORDINARY ISSUE

Agartala, Saturday, January 30, 2021 A. D., Magha 10, 1942 S. E.

PART--I-- Orders and Notifications by the Government of Tripura, The High Court, Government Treasury etc.

GOVERNMENT OF TRIPURA FOREST DEPARTMENT

No.F.7 (297) / For/FP-2016/46501-557

Dated, Agartala the 22nd January, 2021. **NOTIFICATION**

In consequence of the 'Guidelines for extraction of trees from nonforest areas' Notified vide No. F.7 (297)/For/FP-2016/46444 - 500 dated 22/01/2021, the State Government hereby makes the following amendment in the **detailed procedure for extraction of trees from non-forest areas** issued vide order No.F. 7(44)/For/FP-2001/Part-II/19-630-729 dated 20th October, 2010, namely:-

In the said detailed procedure, after Sub-Para 2.10, the following Sub-Para shall be added, namely:-

"2.11 In case of establishment of new industries, the action for extraction of trees from non-forest land either Government or private land shall be completed in thirty days from the date of receipt of the complete application from the user agency,"

This shall have immediate effect.

By order of the Governor Barun Kumar Sahu, IAS)² Principal Secretary, Government of Tripura



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No.F.7 (297) / For/FP-2016/46444-500

Dated, Agartala the 22nd January, 2021.

NOTIFICATION

In pursuance of the directions issued by the Hon'ble Supreme Court of India vide order dated 12/05/2001 in Writ petition (Civil) No. 202/1995 Government of Tripura, with the concurrence of the Ministry of Environment & Forests, Government of India, the State Government hereby makes the following amendment to the Guidelines issued vide notification No.7(200)/For/FP/2000-09/19611-29 dated 20th October, 2010, namely:-

In the **Guidelines for extraction of trees from non-forest areas**, after paragraph 'd' of Guideline 7, the following shall be added, namely:-

"e. In case of establishment of new industries, the action for extraction of trees from eligible non-forest land either Government or private, shall be taken within thirty days from the date of receipt of the complete application from the user agency. In case of Government land, extraction and disposal of felled trees shall be carried out by the Forest Department and in case of private land, it will be done by the land owners".

This shall have immediate effect.

By order of the Governor

(Barun Kumar Sahu, IAS)² Principal Secretary, Government of Tripura

Printed at the Tripura Government Press, Agartala.